

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 01/73(4)/Chd/2017

Inderjeet Singh

...Petitioner.

Versus

M/s Hind Motors (I) Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

— SD —

(Justice R P Nagrath)

— SD —

(Deepa Krishnan)

Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 02/73(4)/Chd/2017

Smt. Mohinder Kaur

...Petitioner.

Versus

M/s Hind Motors (I) Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

— SD —
(Justice R P Nagratn)
Member (Judicial)

— SD —
(Deepa Krishan)
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 03/73(4)/Chd/2017

Bhagwant Singh Gujral

...Petitioner.

Versus

M/s Hind Motors (I) Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

— SD —

(Justice R P Nagrath)
(Judicial)

— SD —

(Deepa Krishnan)
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 04/73(4)/Chd/2017

Smt. Taran Jit Kaur

...Petitioner.

Versus

M/s Hind Motors (I) Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

— SD —

(Justice R P Nagrath)
Member (Judicial)

— SD —

shan

Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 05/73(4)/Chd/2017

Smt. Navneet Kaur

...Petitioner.

Versus

M/s Hind Motors (I) Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

— SD —
(Justice R P Nagrath)
Member (Judicial)

— SD —
(Deepa Krishan)
Member(Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 06/73(4)/Chd/2017

Smt. Surita

...Petitioner.

Versus

M/s Hind Motors (I) Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

— SD —
(Justice R P Nagratn)
Member (Judicial)

— SD —
(Deepa Krishan)
Member (Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 07/73(4)/Chd/2017

B.L. Vaish

...Petitioner.

Versus

M/s Hind Motors Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.

Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

— SD —

(Justice R P Nagrat)

Member (Judicial)

— SD —

(Deepa Krishnan)

Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 08/73(4)/Chd/2017

Rajesh Bansal

...Petitioner.

Versus

M/s Hind Motors Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

— SD —

(Justice R P Nagrath)
Member (Judicial)

— SD —

(Deepa)
Member(Technical)

March 02, 2017

arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 10/73(4)/Chd/2017

Abhishek Bansal

...Petitioner.

Versus

M/s Hind Motors India Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

— SD —
— SD —
(Deepa Khosla)
Member(Technical)

March 02, 2017
arora

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 09/73(4)/Chd/2017

Smt. Tanuja Bansal.

...Petitioner.

Versus

M/s Hind Motors Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative
on behalf of petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocates
for respondent company.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for the respondent-company. It is also stated by Mr. Yash Pal Gupta, Advocate that Ms. Riya Bansal previous Advocate who is present today and earlier appearing on behalf of the respondent-company has given no objection for appearance. Learned counsel for the respondent-company seeks short date for arguments. List the matter on 29.03.2017 along with two new petitions in which notice of motion has been issued today for arguments. It is made clear that no request for further adjournment shall be entertained in any circumstances even if there is a change of counsel.

— SD —

(Justice R P Nagrath)
Member (Judicial)

— SD —

(Deepa Kishan)
Member (Technical)

March 02, 2017

arora